

(Schedule)

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAMAVTAR INVESTMENT AND TRADING COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	RAMAVTAR INVESTMENT AND TRADING COMPANY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	12-Jan-81
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4	Corporate Identity No. / Limited Liability	U65990MH1981PTC023681
5	Address of the registered office and principal office (if any) of corporate debtor	Office No.16-B, Raja Bahadur Mansion, 3rd Floor 28, Mumbai Samachar Marg, Fort Mumbai Mumbai City MH 400023 IN
6	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 25/04/2023 (Order intimated to IRP on 26/04/2023)
7	Estimated date of closure of insolvency resolution process	23-Oct-23
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Vimal Kumar Agrawal IBBI/IPA-001/IPF00741/2017-2018/12247
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail: vimal@vpagrwal.in
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Office No. 4, Ground Floor C Wing, Shanti Jyot Building, Balaji Nagar, Near Railway Station, Bhayander West, Thane Pin 401101 E-mail:- ctp.ramavtar@gmail.com
11	Last date for submission of claims	10-May-23
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and Details of authorized representatives are available at: (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/downloadform.html (b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Attribute Shares and Securities Private Limited on 25th April, 2023.</p> <p>The creditors of RAMAVTAR INVESTMENT AND TRADING COMPANY PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 10th May 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>		
	Name and Signature of Interim Resolution Professional:	Vimal Kumar Agrawal
	Date and Place :	27-04-2023, Mumbai

